

DISTRICT AND SESSIONS COURT, AURANGABAD.

- Read :**
1. Hon'ble High Court Inspection Notes page No.142,O.No.A(Spl.)/0404/175/2017 dtd. 6.4.2017
 2. The Gender Sensitization and Sexual Harassment of woman at the District Court in the State of Maharashtra and Goa (Prevention, Prohibition and Redressal) Regulation, 2014.
 3. District Court Office Order B-1(16)/2018 Dated 12.06.2018

OFFICE ORDER

B-1/(**17**)/2019

In exercise of power conferred by clause 4(2) of The Gender Sensitization and Sexual Harassment of woman at the District Court in the State of Maharashtra and Goa (Prevention, Prohibition and Redressal) Regulation, 2014 undersigned is pleased to re-constitute the District Court Gender Sensitization and Internal Complaints Committee (DGSICC). The composition of the said Committee shall be as under.

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| 1. Smt. S.S. Bhishma,
District Judge-8, Aurangabad. | <u>CHAIRPERSON</u> |
| 2. Smt. T.G. Mitkari,
District Judge-10, Aurangabad. | <u>MEMBER</u> |
| 3. Smt. Smt. D.R. Bhandari,
10th Joint C.J.J.D. Aurangabad | <u>MEMBER</u> |
| 4. Adv. Smt. D. K. Nagula,
Asstt. Government Pleader,
Aurangabad | <u>MEMBER</u> |
| 5. Adv. Smt. N. S. Bagve,
Advocate, District Bar Association
Aurangabad. | <u>MEMBER</u> |
| 6. Smt. R. P. Bate,
Superintendent, District and
Sessions Court, Aurangabad | <u>MEMBER</u> |
| 7. Smt. Anuradha A. Karmarkar,
Member, (N.G.O.) Aurangabad.
Advocate, Member of Managing
Committee of Anant Vidya
Mandir, Aurangabad. | <u>MEMBER</u> |
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The member appointed from amongst the non-governmental organization or association shall be paid such fees or allowances for holding the proceedings of the District Court Gender Sensitization and Internal Complaints Committee, as may be prescribed.

District and Sessions Court	{}	<i>Filedate</i> 25/6/19 (Sanjay G. Mehare)
Aurangabad. Date .06.2019	{}	Principal District Judge
	{}	Aurangabad

O.No. Admn./ 14925 /2019

Copy forwarded with compliments to :

The Registrar (Inspection-I), High Court, Appellate side Bombay-400 032

Copy forwarded with compliments for information and necessary action to :

- 1) The District Judge-1, Vaijapur.
- 2) Smt. S. S. Bhishma, District Judge -8, Aurangabad.
- 3). Smt. T.G.Mitkari, District Judge -10, Aurangabad.
- 4) The Civil Judge, Senior Division, Aurangabad/Vaijapur
- 5) The Civil Judge, Senior Division (Corporation Court), Aurangabad
- 6) The Chief Judicial Magistrate, Aurangabad.
- 7) The Secretary, District Legal Services Authority, Aurangabad.
- 8) The Judicial Magistrate F.C. (Railways), Aurangabad.
- 9) The District Govt. Pleader, Aurangabad.
- 10) The President District Bar Association Aurangabad.
- 11) The Civil Judge (J.D.) & JMFC, Paithan/Gangapur/Kannad/Sillod/Soygaon/Phulambri/Khultabad.

The Heads of the Offices (Sr.No. 1, 4 to 11) are directed to bring this order to the notice of all concern and report the compliance.

- 12) Smt. D.R. Bhandari, 10th Joint C.J.J.D. Aurangabad
- 13) Adv. Smt. D. K. Nagula, Asstt. Government Pleader, Aurangabad
- 14) Adv. Smt. N. S. Bagve, District Bar Association, Aurangabad.

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